

submitted that the petitioners are ready and willing to jointly pay ad interim victim compensation of Rs.6,000/- without prejudice to their defence in this case in favour of the complainant of this case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned Judicial Magistrate, 1st Class, Bermo at Tenughat within four weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on jointly depositing a demand draft of Rs.6,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the complainant of this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned Judicial Magistrate, 1st Class, Bermo at Tenughat in connection with Complaint Case No.512 of 2018 and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the complainant of this case and on his proper identification, the court below shall handover the same to him forthwith.

(Anil Kumar Choudhary, J.)